

Item	World Bank assisted, RRP-II	LWE (Normal PMGSY)	Total
Values (Rs. in crore)	370.14	54.74	424.88
No. of road works	514	41	555
Length (in km.)	812.643	144.245	956.888

Different rate of wages paid under MGNREGS in States

†917. SHRI RAM JETHMALANI:

SHRI RAMCHANDRA PRASAD SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that labourers working under the Mahatma Gandhi National Rural Guarantee Scheme (MGNREGS) are paid different rates of daily wages in different States;

(b) if so, the details thereof and the daily wages paid in each State of the country in the month of April, 2011;

(c) whether it is also a fact that in some States these daily wages are lower than the minimum daily wages; and

(d) if so, the details thereof and the daily wages fixed by Government at national level in April, 2011?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), the wage rate fixed by the State Governments as on 01.12.2008 for unskilled agriculture labourers under the Minimum Wages Act, 1948, was adopted and notified as the wage rate under the MGNREGA as per Section 6(1) of the Act. In accordance with this Section, the Government subsequently also revised the wages in respect of all States and Union Territories under MGNREGA, by indexing the notified wage rate to the Consumer Price Index for Agricultural Labour (CPIAL). Since, all the States had fixed different minimum wages as on 01.12.2008 depending upon demand and supply of labour, their economic capacity and other State specific variations, the wage rate under MGNREGA vary from State to State. The revised wage rates were made applicable w.e.f. 01.01.2011 or the date of actual payment of the revised wage rates, whichever was later. State-wise details of revised wage rates are given in the Statement (See below). All State Governments are required to make wage payment to the beneficiaries in accordance with the provisions of the Act. In accordance with the provisions in

†Original notice of the question was received in Hindi.

para 7, 8 and 8A of Schedule-I of MGNREG Act, wages are paid according to the out turn of work and schedule of rates fixed by the State Governments for different types of works. All State Governments are required to make wage payment to the workers in accordance with the provisions of MGNREG Act.

(c) and (d) In the States of Kerala, Mizoram, Goa, Andhra Pradesh, Karnataka and Rajasthan, the wage rate under MGNREGA is less than the minimum agricultural wage rate for unskilled workers under the Minimum Wages Act. No National level daily wage rate has been fixed by central Government as there is no such provision in the Act.

Statement

State-wise details of revised wage rates

Sl. No.	Name of State/UTs	Revised wage rate (from 1st January, 2011 or date of actual payment which ever is later)
1	2	3
1.	Assam	Rs. 130.00
2.	Andhra Pradesh	Rs. 121.00
3.	Arunachal Pradesh	Rs. 118.00
4.	Bihar	Rs. 120.00
5.	Gujarat	Rs. 124.00
6.	Haryana	Rs. 179.00
7.	Himachal Pradesh	Non-scheduled Areas-Rs. 120.00 Scheduled Areas-Rs. 150.00
8.	Jammu and Kashmir	Rs. 121.00
9.	Karnataka	Rs. 125.00
10.	Kerala	Rs. 150.00
11.	Madhya Pradesh	Rs. 122.00
12.	Maharashtra	Rs. 127.00
13.	Manipur	Rs. 126.00
14.	Meghalaya	Rs. 117.00
15.	Mizoram	Rs. 129.00
16.	Nagaland	Rs. 118.00

1	2	3
17.	Orissa	Rs. 125.00
18.	Punjab	Rs. 153.00
19.	Rajasthan	Rs. 119.00
20.	Sikkim	Rs. 118.00
21.	Tamil Nadu	Rs. 119.00
22.	Tripura	Rs 118.00
23.	Uttar Pradesh	Rs. 120.00
24.	West Bengal	Rs. 130.00
25.	Chhattisgarh	Rs. 122.00
26.	Jharkhand	Rs. 120.00
27.	Uttarakhand	Rs. 120.00
28.	Goa	Rs. 138.00
29.	Andaman and Nicobar	Andaman District Rs. 170.00 Nicobar district Rs. 181.00
30.	Dadra and Nagar Haveli	Rs. 138.00
31.	Daman and Diu	Rs. 126.00
32.	Lakshadweep	Rs. 138.00
33.	Puducherry	Rs. 119.00
34.	Chandigarh	Rs. 174.00

Inclusion of Khadi under MGNREGS

918. SHRI PARSHOTTAM KHODABHAI RUPALA:
SHRI BHARATSINH PRABHATSINH PARMAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Ministry has received request from Ministry of Small Scale Industries to include Khadi product under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);

(b) if so, the details of action taken by the Ministry in this regard as on date; and